MR. CHAIRMAN: It, was introduced only on the 19th April.

PROF. G. RANGA: In view of the situation there rising to a crescendo, one would<sup>1</sup> have expected the Government to get daily reports.

SHRI K. S. HEGDE: With a view to encouraging the freedom movement in these villages, will Government cancel this permit system?

MR. CHAIRMAN: That is a suggestion for action.

## POST-WAR COTTON TEXTILES EXPANSION PLAN NEGOTIATIONS

- \*491. SHRI GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) the net loss or profit incurred in the Government Post-War Cotton Textiles Expansion Plan Negotiations (supply of spinning machinery from Japan) up to date; and
- (b) the expenditure incurred on the scheme and the recoveries effected up to the end of 1952?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) The machineries were imported and supplied to the various mills on a "no-profit-no-loss" basis.

(b) Expenditure—

Rs. 1,15,20,903/4/6.

Recoveries—

Rs. 1,16,36,291/4/6 including ths departmental charges of 1 per cent.

SHRI GOVINDA REDDY: May I know whether all the amounts due from the mills have been recovered in this regard?

SHRI D. P. KARMARKAR: The amount that has been recovered is a little more than the amount due, but I am not exactly sure whether any any/unt is still outstanding?

SHRI GOVINDA REDDY: Is it not a fact that one mill has not paid its dues and may I know whether any effort has been made to recover the amount?

to Questions

SHRI D. P. KARMARKAR: I should like to have that information from the hon. Member, so that I might take action.

SHRI GOVINDA REDDY: May I have the details of the looms and spindles that were bought under this scheme and distributed?

SHRI D. P. KARMARKAR: I have got the names of the mills which had' spindlesgot New Maneckchock Spin Weaving 10,496 spindles ning and Co. Ltd. D. N-Choudhury Cotton Mills Ltd. 8,204 Spinning Bengal Fine & 13,680 Weaving Mills Ltd. Cotton Mills Ltd. Annapurna 9,184 Taleh Mohd. Textiles Ltd. 24,448 Buxar Jail 5^00 Asarwa Mills Ltd. 6,080 Hemalatha Textiles Ltd. 12.000 Rayalaseema Mills Ltd. 12,000

These were the spindles allotted.

SHRI GOVINDA REDDY: Does not the list disclose the name of the mill which has received<sup>1</sup> the spindles but has not yet paid?

- SHRI D. P. KARMARKAR: I do not know what mill he implies.
- PROF. N. R. MALKANI: May I know whether spindles have been provided only to private mills and not for any co-operative organisation?
- SHRI D. P. KARMARKAR: As far as I know, all these mills are private proprietary mills and not co-operative organisations.

PROF. N. R. MALKANI: Is it not the policy of the Government to encourage cooperative organisations?

SHRI D. P. KARMARKAR: It has been our policy to subsidise and help them.

PROF. N. R. MALKANI: May I know whether any small spindles suitable for rural areas have been imported<sup>1</sup>, for which Japan is so famous?

SHRI D. P. KARMARKAR: For rural areas?

PROF. N. R. MALKANI: Yes.

SHRI D. P. KARMARKAR: It all depends upon where the mills are situated.

## ROYALTY CHARGED FOR RADIO **PROGRAMMES**

\*492. SHRI GOVINDA REDDY: Will the INFORMATION Minister for BROADCASTING be pleased to state:

- (a) whether any royalty is being charged from the newspapers for the publication of daily radio programmes; and if so, what is the amount charged; and
- (b) if no royalty is being charged, what are the reasons therefor?

THE MINISTER FOR INFORMATION SND BROADCASTING (DR. B. V. KESKAR): (a) No, Sir.

(b) The programmes do not represent material which newspapers would ordinarily pay for. It is felt that the benefit to the exchequer would not be so great as to justify a charge.

SHRI GOVINDA REDDY: Is it not a fact that the Public Accounts Committee recommended that such a royalty should be levied in order to make up the losses?

SHRI G. RAJAGOPALAN: Yes, Sir.

SHRI GOVINDA REDDY: May I know whether the Department have decided against that recommendation

or have not accepted that recommendation?

to Questions

DR. B. V. KESKAR: The suggestions of the Public Accounts Committee were examined in detail and ultimately we found that it would not be worth while to insist on getting something in compensation for our right of royalty and we have informed the Public Accounts Committee why we think that it would not be advisable to insist on the newspapers paying some compensation.

SHRI GOVINDA REDDY: Did the Committee suggest that this matter be referred to the Press Commission?

DR. B. V. KESKAR: It was referred to the Press Commission and the Press Commission were generally of our view.

SHRI GOVINDA REDDY: What is the number of copies of Indian Listener published and what is the amount of loss incurred?

DR. B. V. KESKAR: For that a separate question would be necessary though it has already been answered in the House.

SHRIMATI MONA HENSMAN: Is the Government aware that the Indian Listener and other papers that are published by the Department are being taken in very small quantities owing to the fact that the public can, see the detailed programmes in the papers?

DR. B. V. KESKAR: We are quite well aware of this fact. At the same time a paper like Indian Listener is not published purely from a profit motive. It is the official journal of the radio which publishes in detail all its programmes, and certainly we would very much like that, if we can, we should make a profit out of it but the question of making some money out of revenue and some royalties from the papers stands on a completely different footing and we found that it would not be advisable to collect money from, them.